

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.392/2018

This the 21st day of August, 2018

Shri Tarunkumar Dhirajlal Doshi
T.D. Doshi, Age 56 years
Son of Shri Dhirajlal Doshi
Office of Superintendent (G)
Office of SDE (Group)
BSNL Bhatiya-361 315
District : Jamnagar
Resi. At : Flat No.302, Ganesh Apartments,
Walkeshwarinagari, B/h. Ayurvedic Hospital,
Jamnagar 361 008.. Applicant

(By Advocate : Shri M.B.Navani)

VERSUS

1. Union of India,
Through the Chariman
Bharat Sanchar Nigam Limited
Bharat Sanchar Bhavan,
Janpath, New Delhi 110 001.
2. The Chief General Manager Telcom
Gujarat Telecom Circle,
Telecom Bhavan, 7th Floor,
C.G.Road, Ahmedabad 380 009.

3. The General Manager, Telecom District
O/o. The GMTD Jamnagar Telecom District
4th Floor, Telephone Exchange Building
K.V.Road, Jamnagar 361 001. Respondents

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Heard learned counsel representing the applicant, Shri M.B.Navani.

2. Learned counsel for Applicant, while pressing the OA invites our attention to BSNL's Employees Transfer Policy No.6-1/2007-Restg dated 07.05.2008 and pointed out that as per Clause (c) of Paragraph 06 of the Policy, Applicant is to be transferred to the Urban Area. When attention of learned counsel was invited to condition of Clause (e) of Paragraph 06 referred by learned counsel that it specify about completion of two years of service for superannuation and in the instant case, two years have not completed. Learned counsel submits that he may be allowed to withdraw this OA with liberty to submit representation before concerned authority. He also

submits that keeping in view that applicant is at verge of retirement, a suitable direction may be given to the authority to dispose off representation within a specified period as Tribunal deem fit and proper.

3. Considered the submissions. In view of the submissions made at Bar and entirety of the matter, this OA is disposed off as withdrawn at this stage of notice. However, if applicant desire and is advised so, he may file representation to the concerned authority for his transfer to the Urban Area and in case, said representation is preferred, the concerned authority shall dispose off the same within two months of its filing.

4. With aforesaid direction, OA stands disposed off. No order as to costs.

(M.C.Verma)
Member (J)

(Archana Nigam)
Member (A)

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